

**NATIONAL HUMAN RIGHTS COMMISSION**  
**MANAV ADHIKAR BHAWAN**  
**C-BLOCK, GPO COMPLEX, INA, NEW DELHI – 110023**

**Invitation for Expression of Interest for Research Projects**

National Human Rights Commission, a statutory body constituted under the Protection of Human Rights (PHR) Act, 1993, intends to promote such research projects which are more focused along the lines of applied research or action based research. The ultimate aim is to translate the research findings into an action plan so as to protect and promote human rights- civil and political as well as economic, social and cultural rights.

The Commission invites Expression of Interest (EOI) from the reputed research institutions, universities, recognized NGOs devoted to the espousal of the cause of human rights, for undertaking research projects on the thrust areas/ themes listed below -

**I. Thrust areas/ Themes of Research Projects, along with Focus Areas:**

**1. Access to employment by Persons with Disabilities: status, identification of barriers, associated factors and required affirmative actions**

***Focus area -***

- Assessment of ground reality in terms of availability and accessibility of employment opportunities for persons with disabilities
- Status of implementation of legal and policy framework in creating a barrier-free environment for PWDs to access employment opportunities.
- Identification of gaps, challenges and associated factors in accessing the employment opportunity.
- Case studies and best practices in creation of equal opportunity for all employable PwDs.
- Study of the opportunities of Self employment or starting an enterprise by the PwDs.
- Assessment of skill development/ vocational training programme for PwDs.

**2. Human rights abuse in sports: safe and effective remedial mechanism**

***Focus area -***

- Extent of human rights abuse in terms of sexual harassment in sports, and its impact on the participation of women in sports
- Awareness of women in sports on the reporting of the cases of sexual abuse
- The remedial mechanism adopted by sports bodies to combat the human rights abuse of sports persons
- Examination of legal and policy framework, and the status of implementation
- To identify institutional bias against women seeking justice in sports arena, identification of factors behind the bias, etc. For this, case study of 50 to 100 cases from various federations/ different sports in the last 5 years to find if justice has actually been served.

### **3. Dimensions of organized begging by children & transgender persons: a study to be conducted in Delhi, Mumbai and Kolkata**

#### ***Focus area -***

- To identify complexities, degree of organization and patterns among child beggars
- To identify and analyze the embedded risks faced by child beggars. This may, inter alia, include lack of access to basic social protection services, risky encounters, trafficking, increased risk of substance abuse and violence, etc.
- Identification of social, economic, cultural and economic determinants of child begging and their interrelationship
- To study the dimensions including the methods and practices of begging involving children
- To examine legislative/ policy measures and government response to the issue with a focus on rehabilitation/ reintegration of child beggars into the society

### **4. Rights of LBTQI persons with special reference to right to property and inheritance**

#### ***Focus area -***

- Analysing rights available to LGBTQI+ community regarding property and inheritance
- Examining laws and policies related to property and identifying legal and other challenges inhibiting LGBTQI+ persons in accessing the right to property and inheritance
- To identify the barriers at various levels i.e., at Registrar Office for registration, or office of other Revenue Officials at village/ tehsil level
- Mention of gender in the Record of Rights (Jamabandi/ Fard), and other property related documents
- Suggesting effective legal and policy measures that would help LGBTQI+ persons in securing their right to property and inheritance rights.

### **5. Problems related to adoption under the Juvenile Justice Act & Personal Laws and reforms required**

#### ***Focus area -***

- To evaluate the functioning of agencies involved in the process of adoption, with special reference to their role in meeting their objectives
- To analyze the demographic factors that shape the demand for adoptable children
- To contemplate the reasons behind the return of children referred for adoption, and its socio-psychological impact on the child
- To study the laws including Personal Laws, policies, guidelines, etc. and to identify issues that impacts the adoption process
- To study current challenges (including non-registration of CCIs and its non linkage with SAAs) and pragmatic solutions for bringing reforms in the adoption laws, policies and guidelines in India

## **6. Access to safe drinking water - ground reality, challenges and way forward**

### ***Focus area -***

- To assess the ground reality in terms of all aspects including availability and quality of water from all available sources (pipeline/well/hand pump, etc.). Data from Central Groundwater Boards to be used.
- For field study, some blocks may be selected and sample size of 20 to 25 villages may be selected.
- Trend analysis of water crises resulting into violation of basic human rights and the government response to it.
- Coping mechanisms in water crises situation.
- Examination of government schemes/ programmes for providing safe drinking water in terms of goal achievement.

## **7. Substance abuse among children and youth in India: a study of extent, nature & effectiveness of the Government response**

### ***Focus area -***

- Trends in age demographics, gender, SES, etc.
- To examine legislations, Government schemes, policies in terms of effectiveness and gaps in implementation, if any.
- Availability, accessibility and affordability of treatment
- Assessment of adequacy and quality of de-addiction and rehabilitation facilities available

## **8. Violation of human rights of doctors: an empirical study with reference to their safety**

### ***Focus area -***

- To study the kinds of violence faced by doctors and the reasons for such violence
- The grievance redressal mechanism followed in practice
- Violation of right to dignity and other violence faced by doctors, and its effect
- The violation of right to health of doctors (physician burnout, etc.)
- To examine laws and policies for preventing violence against doctors and to find gaps, if any.

## **9. A Study on the iniquitous bonds prevalent in education and employment**

### ***Focus area -***

- To identify major sectors and industries which mandate the signing of iniquitous bonds for employment or internship/ training along with classification into organized/ unorganized sector and nature of employment.
- To document key provisions of employment bond of different types and to study its legal validity and impact on the employee turnover rate.
- To identify the impact of employment bonds on right to life, liberty, dignity, freedom and career prospects of employees.
- The study to recommend the points for policy advocacy and administrative measures required to regulate the exploitative clauses in such bonds.

## **10. Food adulteration: extent, nature and impact on human rights**

### ***Focus area -***

- The extent of food adulteration found in the dairy products in India
- Direct and Indirect impact of food adulteration on health and other aspects of life
- Evaluation of the Regulatory Mechanisms in terms of its effectiveness and reforms required
- Examination of the extant laws and policies to deal with the issue of food adulteration
- Study of the Consumer awareness level

## **11. Right to education for children of sex workers in India: identifying the challenges and affording solutions**

### ***Focus area -***

- Level of enrollment of children of sex workers and their drop-out rate along with reasons for drop-out
- The study should also focus on children who are of the school-going age (6-18 years) but are deprived of education
- To identify challenges including discrimination, alienation, cultural dilemma and other barriers faced by the children of sex workers in realization of their right to education
- To identify the gaps in the extant government policies/ programmes/ schemes and in implementation for providing access to education
- Whether there are certain forces/ organized groups that discourage/ prevent children from attending school.

## **12. Compensation to victims: a pan India study of victim compensation schemes & their effectiveness**

### ***Focus area -***

- The study focuses on collecting and analyzing data from different States and UTs to understand the compensation schemes in place, their implementation, and their impact on victims and their families
- To examine the status of victim compensation in the administration of criminal justice
- To identify any barriers that prevent victims from accessing compensation
- To identify gaps in the existing victim compensation schemes and areas of improvement to make recommendations for their enhancement

## **13. Restoring balance between the right to a healthy environment & urbanization**

### ***Focus area -***

- Impact of mismanaged waste disposal and the current status of solid waste management
- Strategies to improve the waste management system.
- Assessment of the condition and effectiveness of sewage treatment plants.
- Policy, Strategy and Methods to be adopted for sustainable urbanization for a

healthy environment.

- Analysis of Draft Building Construction Environment Management Regulations, 2022

- II. Eligibility Criterion:** The research grant would be made available to an institution having adequate infrastructure to execute the research project(s). An institution which is associated in any manner with any aspect of protection and promotion of human rights, with good track record, qualified human resource and trained manpower, and which is not run for profit, shall be eligible to be considered for entrusting the research project, such as:
- a. Research and Training Institutions set up and fully funded by the Central Government/State Government/Public Sector Undertaking;
  - b. Institutions/ Organizations registered as professional society under the Societies Registration Act, 1860 (Act XXI of 1860);
  - c. Institutions registered as 'Trusts' under The Indian Trust Act, 1882;
  - d. Registered institutions exclusively devoting itself to the espousal of the cause of human rights;
  - e. University or a Deemed University;
  - f. College covered under Section 2 (f) and 12 B of the UGC Act, 1956;
  - g. Private college covered under Section 2(f) of the UGC Act, 1956 and affiliated to the university.

**Note:** In case of the institutions listed at S. Nos. (ii) to (iv) above, their eligibility for receiving assistance will be decided by the Competent Authority of the Commission after perusal/ consideration of their registration certificate, audited annual report and balance sheet of the last 3 years, etc.

- III. Procedure for Submission of Project Proposal:** The procedure for submission of the Project Proposal as per the prescribed format, selection/ sanction of the project, release of grant and other conditions are given in the "GUIDELINES FOR SPONSORING RESEARCH PROJECTS", a copy of which is **Annexed** herewith.
- IV. Date and Mode of Submission:** The eligible institutions/ organizations may submit a soft copy of their research proposal in the prescribed format through email at **jdr-nhrc@gov.in** latest by **20/07/2023**.

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**Guidelines for Sponsoring Research Projects**

1. **Introduction:** The National Human Rights Commission sponsors research projects as per the provision under Section 12 of Chapter-III of the Protection of Human Rights Act, 1993 which mandates the Commission to undertake and promote research in the field of human rights. These guidelines for sponsoring the research projects to the research institutions/ organizations indicate their eligibility conditions, procedure for submission of research proposals, procedure for sanction of research projects, procedure for release of grant in installments, and other conditions of the financial assistance provided by the Commission for the research projects.
2. **Aims and Objectives:** The major objective of the scheme is to promote research in the field of human rights for developing and building knowledge and database of the issues of concern in the Commission which may also culminate in addressing those issues. The findings of the research would also be taken up as issues for organizing seminars, conferences, workshops and training programs by the Commission. Therefore, the Commission intends to promote such research projects which are more focused along the lines of applied research or action based research. The ultimate aim is to translate the research findings into an action plan so as to protect and promote human rights, civil and political as well as economic, social and cultural rights.
3. **Thrust Areas/ Themes of the Research Projects:** The thrust areas/themes for undertaking the research in a particular year would be circulated to the prominent research institutions/universities/organizations working in the field of human rights and will also be simultaneously advertised through Commission's website/ daily newspaper/ research journal, etc.
4. **Duration of the Research Project:**
  - i. The proposals may be submitted for both short-term and long-term research projects. The short-term projects would be for the duration of 3 to 6 months whereas the long-term project would be considered for duration of 6 to 12 months. The duration of short-term research projects may be extended by three months under exceptional circumstances only with the prior approval of the Commission.
  - ii. The duration of long-term research projects may be extended by 3 to 6 months under exceptional circumstances only with the prior approval of the Commission.
  - iii. The date of release of the 1st installment of the grant by the Commission would be considered as the effective date of commencement of the research project.
5. **Quantum of Financial Assistance:** The limit of financial assistance for short-term and long-term projects would be as under:

<b>Duration of Research Project</b>	<b>Quantum of Financial Assistance</b>
Short Term project (upto the period of 6 months)	Upto Rs. 7.5 lakhs
Long Term project (upto the period of 1 year)	Upto Rs. 15 lakhs

**Note:** In special circumstances, especially when the study requires extensive fieldwork covering large geographical area, the above mentioned limit of the financial assistance may be suitably enhanced by the Commission on case to case basis.

6. **Eligibility Criteria:** The research grant would be made available to an institution having adequate infrastructure to execute the research project(s). An institution which is associated in any manner with any aspect of protection and promotion of human rights, with good track record, qualified human resource and trained manpower, and which is not run for profit, shall be eligible to be considered for entrusting the research project, such as:
- i. Research & Training Institutions set up and fully funded by the Central Government/State Government/Public Sector Undertaking;
  - ii. Institutions/Organizations registered as professional society under the Societies Registration Act, 1860 (Act XXI of 1860);
  - iii. Institutions registered as 'Trusts' under The Indian Trust Act, 1882.
  - iv. Registered institutions exclusively devoting itself to the espousal of the cause of human rights;
  - v. University or a Deemed University;
  - vi. College covered under Section 2 (f) and 12 B of the UGC Act, 1956;
  - vii. Private college covered under Section 2(f) of the UGC Act, 1956 and affiliated to the university.

**Note:** In case of the institutions listed at S. Nos. (ii) to (iv) and (vii) above, their eligibility for receiving assistance will be decided by the Competent Authority of the Commission after perusal/ consideration of their registration affiliation certificate, audited annual report and balance sheet of the last 3 years, etc.

7. **Procedure for the Submission of Research Project Proposal:** The procedure for the submission of project proposal is mentioned below:
- i. The institution seeking financial assistance should submit the proposal as per the prescribed format (See Annexure-I).
  - ii. The financial details should include details in respect of various expenditure heads including remuneration to the research staff, cost of travel with boarding/ lodging during field visits, cost of computer hiring or data processing, stationery and printing cost, telephone and postage charges, overhead costs, etc.
  - iii. No financial assistance is given for procurement of equipment/ furniture including computer hardware/ scanner/ printer/ telephone/ Fax/ photocopier, etc.
  - iv. The proposal should be forwarded by the Head of the Institution/ Organization. (see proforma Annexure-II)
  - v. The proposal shall be submitted along with the requisite documents. Incomplete proposal shall not be entertained and will be out rightly rejected.

## **8. Procedure for Selection/ Sanction of the Project:**

- i. The project proposal submitted to the Commission will be scrutinized and, if need be, the Commission may call for any clarification from the Principal Investigator or he may be asked to make a presentation before the Commission for which no TA/DA would be paid to him.
- ii. During the presentation on the research proposal, the Principal Investigator may be suggested to make the desired changes/modifications and after receipt of the revised proposal duly incorporating the suggested changes, the Commission may opt to approve the proposal.
- iii. The decision of the Commission to accept or not accept the proposal would be subject to viability of the project and availability of funds. However, the decision of the Commission either way, i.e., to sanction or not sanction the project would be final, without prejudice.
- iv. A Sanction Letter together with the Terms of Reference (ToR) would be issued after approval of the project which would indicate:
  - a. Title and objectives of the study
  - b. Research methodology
  - c. Coverage area of the study
  - d. Duration and schedule for completion of the study.
  - e. Outline of the tasks to be accomplished and the outcome expected from the study
  - f. Budget, release of grant in installments and other conditions of assistance, etc.
- v. The institutions receiving the assistance would be required to complete the formalities as per the ToR/ Sanction Letter.
- vi. The amount of assistance would be released in favour of the institution/ organization and not to the Principal Investigator.

## **9. Procedure for the Release of Grant:**

- i. A separate bank account solely for the purpose of the research project has to be opened in any Bank which is to be operated jointly by the Principal Investigator and any other person nominated by the Institution. The funds will be released into this account by NHRC. However, if any institution is not in a position to open a separate bank account for the research project due to any justified reason, then the funds will be released in the existing bank account of the Institution duly intimated by the latter to NHRC.
- ii. The sanctioned amount shall be released in three (3) installments as per the procedure given below:
  - a. The first installment of the grant comprising 40% of the total sanctioned amount by the Commission would be released after receipt of the request for its release and particulars of the bank account opened for the purpose of the research project.
  - b. The second installment of the grant comprising 40% of the total sanctioned amount by the Commission would be released after receipt of the progress report, utilization certificate in respect of the first installment together with the item wise statement of expenditure duly certified by the Head of the Institute/ Organization.



- c. The last and final installment, i.e., remaining 20% of the total sanctioned amount, may be taken by the Principal Investigator from the Institute's own resources, which would be reimbursed by NHRC on completion of the following requirements

**Note:** Receipt of the project report and its acceptance by the Commission. In case there is any shortcoming in the project report, the third installment would be withheld till such time the same is addressed properly to the satisfaction of the Commission.

- iii. Receipt of five hard bound copies of the project report along with a soft copy in the 'Word' and 'PDF' format. Utilization Certificate and head-wise statement of expenditure of the total amount spent together with bills/ receipts/ vouchers in original. (See Annexure-III)
- iv. Statement of the bank account/ ledger account from beginning to end and refund of the amount credited towards interest:
  - a. The amount to be spent according to the approved heads/items within the approved allocation mentioned in the sanction letter/ ToR. However, the institution may re-appropriate expenditure from one sub-head to another, subject to a maximum of 15% in either case within the overall sanctioned amount. Prior approval in such cases is not necessary. All such re- appropriation, however, should be reported to the Commission.
  - b. The financial assistance is not available for incurring any capital expenditure. The books & journals acquired by the Principal Investigator from the grant for the Research Project must be deposited to the NHRC or to the Institution's/ organization's departmental library after completion of the Project Travel and Field Work. The amount allocated under the head travel/ field work is to be utilized for the data collection and collection of other information such as documents, visits to libraries, etc., within the general scope and sphere of the ongoing project. This should not be used for attending conferences, seminars, workshops, training courses, etc. The PI may travel by the mode of transport as per his entitlement in the Organization/ Institution restricted to the allocation under the concerned head. Foreign travel is not allowed under this scheme.
  - c. **Institutional Overheads:** The institution will provide the required infrastructure facilities like office accommodation, furniture, computer, library, communication facilities, secretarial services, etc. The overheads for providing these facilities will be normally 5% to 10% of the project cost.

**10. Interim Progress Reports:** The Principal Investigator would be required to submit the interim progress reports at regular intervals to the Commission. If need be, s/he may be required to make a presentation before the Commission on the progress of work.

**11. Changes in the Terms of Reference (TOR):**

- i. No change should be made in the Terms of Reference of sanction without prior approval of the Commission. The Principal Investigator will report to the Commission about the changes, if any, he intends to make in the TOR of the research project.
- ii. The Principal Investigator of the project proposals should not be changed without the prior approval of the Commission. However, if the Principal Investigator associated with the project

leaves the Institution/ Organization at any stage after the commencement of the research study, the project may be continued by appointing a new Principal Investigator by the institute, with prior approval of the Commission. Such request should, however, be timely sent to the Commission.

- iii. If the Principal Investigator/ Institution fails to complete the project as per the ToR, the institution will be debarred from receiving the financial assistance under the scheme and an appropriate action will be initiated as deemed fit by the Commission.

## **12. Submission of the Project Report:**

- i. Upon completion of the research study, the Principal Investigator would prepare and submit a draft report to the Commission.
- ii. Principal Investigator may be asked by the Commission to make a power point presentation on the report before the Commission. The observations/ suggestions given during the course of presentation and subsequent discussion may be taken into account in finalizing the report.
- iii. The final report of the project will be submitted by the Principal Investigator after incorporating the comments/ suggestions made by the Commission on the draft report. The reasons for non-acceptance of the comments/ suggestion, if any, should be properly explained to the Commission.
- iv. The Principal Investigator/Institution may be required to send the primary data collected along with the particulars of respondents, if asked by the Commission.
- v. The financial support under the Scheme provided by the Commission shall be duly acknowledged on all documents produced and prominently displayed with a disclaimer as given below:
  - a. **ACKNOWLEDGEMENT:** "This study was carried out with the financial support of National Human Rights Commission, India, and conducted by [Name of the organization with address]."
  - b. **DISCLAIMER:** "The Organization [name to be mentioned] has received the financial assistance under the Research Scheme of National Human Rights Commission, India to prepare this report. While due care has been exercised to prepare the report using the data from various sources, NHRC does not confirm the authenticity of data and accuracy of the methodology to prepare the report. NHRC shall not be held responsible for findings or opinions expressed in the document. This responsibility completely rests with the Institute [Name to be mentioned]".

## **13. Copyright and Dissemination of Research Report:**

- i. **COPYRIGHT:** NHRC would have the intellectual property right for all the research studies outsourced. Prior permission of the Commission would be necessary before such study reports could be published by the Principal Investigator/Institution/Organization concerned.
- ii. The soft copy of the study shall be put on the NHRC website for the purpose of dissemination of the study report. Further, the Commission may also grant permission for its publication in any form, i.e., Book/ Journal/ Newspaper, etc.

#### **14. Settlement of the Project account:**

- i. The Principal Investigator/ Institution are required to settle the project account immediately on completion of the project. In case the balance grant, if any, is not claimed within six months from the date of completion of the project, the same will lapse and no representation will be entertained on this behalf.
- ii. In case a separate bank account has been opened solely for the purpose of the research project, the same shall be closed after completion and settlement of the research project and the unutilized balance, if any, shall be refunded forthwith to the Commission.

#### **15. Other Conditions of Grant:**

- i. The Research proposal and final report should either be in English or Hindi.
- ii. The Project Account will be open for scrutiny by the NHRC or its representatives at any time.
- iii. The Principal Investigator/ Co-Investigator of the project will not accept any financial assistance from any other source(s) for the same project assigned under the scheme by NHRC.
- iv. The persons engaged in the research project shall not be treated as the employee of the Commission in any manner.
- v. There should not be any duplication/overlapping with the evaluation studies carried out by any Government Agency or any Institution/ Organization/ NGO.
- vi. The Principal Investigator will consult NHRC on the final methodology including the schedule/questionnaire etc to be adopted, keeping in view the objectives of the study before commencing the work of primary data collection.
- vii. The Institution or the Principal Investigator or his research staff associated with the project shall not share the data collected for the assigned research study with any other person/organization without the prior approval of the Commission. The research study shall not be used by the Principal Investigator or his research associates or anybody else for the preparation of any doctoral thesis/ dissertation or for attainment of any other degree/ diploma or publication(s) without the prior approval of the NHRC.
- viii. In case of non - compliance of terms and conditions as laid down in the sanction letter, or in case of the unsatisfactory progress of the work, the project may be cancelled and the institute will have to return the entire money along with the interest earned. The concerned organization will have to bear all responsibilities regarding any discrepancy and irregularity in the funding w.r.t. the sanctioned project.

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## **Annexure-I**

### **PART-A: FORMAT FOR SUBMISSION OF PROPOSAL FOR RESEARCH PROJECT**

1. Theme of the Research Project:
2. Topic of the Research Project:
3. Name and address of the Institution where the research project will be undertaken :  
(Please also mention the name of affiliating University in case of college).
4. Category of the Institution (Please tick mark the applicable category from the following):
  - i. A research institution set up and fully funded by the Central Government/State Government/Public Sector Undertaking;
  - ii. An institution/organization/NGO registered under the Societies Registration Act, 1860 (Act XXI of 1860) or Indian Trust Act 1882.
  - iii. A registered institution exclusively devoting itself to the espousal of the cause of human rights;
  - iv. A UGC approved University/ Deemed University (Preference will be given to NAAC accredited University)
  - v. College covered under Section 2(f), and 12(B) of the UGC Act, 1956.
5. Details of the Principal Investigator:

Name	
Designation	
Date Of Birth	
Qualification	
Office Address	
Contact Number & Email Id	
Area Of Specialization	
Experience Of The Principal Investigator	
Teaching Experience	
Research Experience	
Year Of Award of Doctoral Degree	
Title Of Thesis For Doctoral Degree	
List Of Publication (S) : Papers And Books Published and/or Accepted During Last 5 Years	

**Note – Similar details to be given in respect of Co- Principal Investigator**

**PART-B: PROPOSED RESEARCH PROJECT**

1. Project Title: \_\_\_\_\_

2. Introduction: \_\_\_\_\_

i. Origin of the research problem \_\_\_\_\_

ii. Literature survey/review of research and development on the subject

iii. International Status: \_\_\_\_\_

iv. National Status: \_\_\_\_\_

v. Significance of the Study: \_\_\_\_\_

3. Objectives and scope of study: \_\_\_\_\_

4. Research Design & Methodology: \_\_\_\_\_

5. Duration of Project: \_\_\_\_\_

6. Plan of work and periodical targets to be achieved: \_\_\_\_\_

7. Anticipated/ Projected outcomes: \_\_\_\_\_

8. Financial Assistance required: \_\_\_\_\_

i.

<u>Items/heads</u>	<u>Estimated Expenditure</u>

ii. Whether the Institution/PI has received financial support for any research study/ project earlier from the NHRC. If so, please indicate the details.

9. List of the projects completed or ongoing with the P.I.:

<b>S. No.</b>	<b>Name of the Project/funded by</b>	<b>Duration of the Project</b>	<b>Date of commencement of the Project</b>	<b>Date of completion</b>

10. Institutional and department facilities available for the proposed work:

- i. ....
- ii. ....
- iii. ....
- iv. ....
- v. ....

11. Any other information in support of the proposal which may be helpful in evaluation -

**Date -**

**Name and Signature**

**Place -**

**Principal Investigator**

**FORWARDING LETTER**

Address/ phone no. & email ID:

Dated:

To,  
The Joint Secretary,  
National Human Rights Commission, Manav Adhikar Bhawan,  
C-Block, GPO Complex, INA,  
New Delhi-110023

**Subject: Proposal for undertaking/ conducting a research study/ project on.....**

Sir,

I am glad to forward herewith a proposal for undertaking/ conducting a research study/project on.....at a total cost of Rs..... The research study/ project is proposed to be completed over a period of.....months/ years. Mr. / Ms. / Dr. who is working as.....in this institution w.e.f..... will be the Principal Investigator for this research project.

2. I certify that this institution will provide all the facilities and infrastructure for the completion of the research study/ project and undertake as follows:

- a. The University/ College/ Institution is approved under .....(Please mention applicable Section/ Act) and is fit to receive grants from the Central/ State Government and other funding agencies.
- b. The organization agrees to abide by all the terms & conditions, guidelines of the Scheme, and any subsequent revision/ changes therein.
- c. The project shall be completed within the stipulated period. If the Commission is not satisfied with the progress of the research project, it may terminate the project immediately and ask for the refund.
- d. The basic facilities such as Computer/ required software/ library/ telephone/ fax/ photocopier, etc., will be provided by the institution. However, the operational cost for

these facilities/ activities will be met from the institutional charges sanctioned under the Project.

- e. This proposal or other similar proposal has been submitted to any other agency/ Department for funding / the proposal has also been submitted to for partial funding up to Rs lakhs (Strike out which ever not applicable).
- f. The Principal Investigator will continue to work in the institution till the completion of the study/ project. In case the Principal Investigator leaves without completing the project,the institution will take full responsibility to complete the project as per the existing terms and conditions.
- g. The institution will take full responsibility for monitoring the progress of the research study/project, sending progress reports and utilization certificates, etc. in the prescribed formats and ensuring proper and timely implementation.
- h. The institution will take full responsibility to ensure that the research projects will be original and without any plagiarism.
- i. It is also certified that our institution has not been blacklisted by any authority/Central/State Government /NGO, etc.

3 It is requested that the project proposal may be considered favorably for providing financial assistance of Rs.....

4. Details of documents enclosed are given in the attached Check-list.

Signature of the Head of the Institution

Name of the Head of the Institution & Stamp



**Annexure - III**

**UTILIZATION CERTIFICATE**

Certified that the amount of Rs. (Rupees..... only) received from the National Human Rights Commission under the scheme of support for Research Project titled.....vide NHRC letter No. dated.....has been fully utilized for purpose purpose for which it was sanctioned and in accordance with the terms and conditions laid down by the National Human Rights Commission.

HEAD OF THE INSTITUTION

STATUTORY AUDITOR